

**CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH, BENGALURU**

**REVIEW APPLICATION NO.170/00019/2019  
IN  
O.A. NO. 170/00813/2018**

**DATED THIS THE 22<sup>ND</sup> DAY OF OCTOBER, 2019**

**HON'BLE DR.K.B. SURESH  
HON'BLE SHRI C.V. SANKAR**

**...MEMBER(J)  
...MEMBER(A)**

Anil Kumar Kushwaha,  
S/o Sri Shankar Dayal Kushwaha,  
Aged about 34 years,  
Working as Inspector,  
Department of Customs and Central Tax,  
Office of the Commissioner of Customs,  
Airport & Air Cargo Complex Commissionerate,  
Bengaluru-562 110,  
Residing at H. No.140. SHIG-B-09, 3<sup>rd</sup> Main,  
4<sup>th</sup> Cross, Central Excise Staff Quarters,  
Near G.K. Naidu School,  
5<sup>th</sup> Phase, Yelahanka New Town,  
Bengaluru-560 064.

..Applicant.

(By Advocate Shri A.R. Holla)

Vs.

1.The Union of India,  
By Secretary,  
Ministry of Finance  
Department of Revenue ,  
North Block,  
New Delhi-110001.

2.The Joint Commissioner,  
Office of the Commissioner of Central Tax,  
Bengaluru North West Commissionerate,  
2<sup>nd</sup> Floor, TTMC Building,  
BMTC Complex, Shivaji Nagar,  
Bengaluru-560 051.

3.The Assistant Commissioner,  
Central Tax (Vigilance),

TTMC, BMTC Building,  
Domlur, Bengaluru-560 071.

....Respondents.

(By Standing Counsel Shri Sayed S Kazi, for Respondents)

**ORDER (ORAL)**

**HON'BLE DR.K.B.SURESH ... MEMBER(J)**

Heard. This Review Application is filed on the basis that on 07.09.2017 the Appellate Authority held against the applicant. But Shri Sayed S Kazi, learned counsel for the respondents explains that the event in question was in relation to the Air Show which was held in January, 2017. Therefore, prior to 31.03.2017.

2. Therefore, the remarks made by the Appellate Authority is within the time frame and contrary to what is stated by Shri Holla. Therefore, after having explained this, we are satisfied that there is no ground in the Review Application.

3. Review Application is therefore dismissed. No costs.

(C.V. SANKAR)  
MEMBER(A)

(DR.K.B.SURESH)  
MEMBER(J)

Vmr

**Annexures referred to by the Applicant in RA No.170/00019/2019**

1. Annexure RA-1 : Copy of the order dated 26.3.2019 in OA.No.813/2018.

**Annexures referred to by the Respondents**

1. Annexure R-1 : Copy of Complaint.
2. Annexure R-2 : Copy of Whatsapp message.

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